

(To be published in Gazette of India Extraordinary Part-I Section I)

Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
Udyog Bhawan, New Delhi

Public Notice No. 01 /2015-20
New Delhi, Dated 4th April, 2019

Subject: Amendments in Para 2.16 of Hand Book of Procedures of FTP 2015-20- Regarding

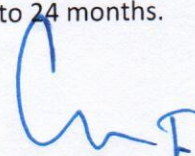
In exercise of the powers conferred under paragraph 2.04 of the Hand Book of Procedure, the Directorate General of Foreign Trade, hereby makes amendments in para 2.16 (a) of Hand Book of Procedures with immediate effect. **(Changes made are in Bold Letters)**

2. The revised para 2.16 (a) Sr. No. (i) of the Hand Book of Procedures of FTP 2015-20 would be read as under:-

Sr. No.	Type of Authorisation	Validity period
(i)	Export Authorisation for restricted (Non-SCOMET) goods	24 Months

3. **Effect of this Public Notice**

Para No. 2.16 (a) of HBP of FTP 2015-20 has been amended to enhance the validity period of export authorisation for restricted (Non-SCOMET) goods from 12 months to **24 months**.



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(Issued from F.No 01/91/180/18/AM17/EC)